

**THE HON'BLE SRI JUSTICE N.TUKARAMJI**

**C.R.P.Nos.1224 and 1238 OF 2020,**

**And**

**C.R.P.No.163 of 2021**

**COMMON ORDER :**

1. Learned counsel for the petitioner submitted that OP was disposed of on 14.12.2021 before the trial Court and hence, the revision petitions may be dismissed as infructuous.
2. Considering the said submission, these revision petitions are filed challenging the propriety of the interim orders in OP and as all the interim directions merges with the final conclusion of OP, this Court is of the opinion that nothing survives for adjudication in these revision petitions and therefore, the revision petitions are dismissed as infructuous. No costs.
3. Pending miscellaneous applications, if any, shall stand closed.

**N.TUKARAMJI, J**

Date: 18.01.2022

Kvrm